

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE PARTNERS OF KAY KAY FOODS LLP

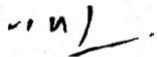
1.	NAME OF CORPORATE PERSON	Kay Kay Foods LLP
2.	DATE OF INCORPORATION OF CORPORATE PERSON	October 30, 2019
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Ahmedabad.
4.	LIMITED LIABILITY PARTNERSHIP IDENTITY NUMBER OF CORPORATE PERSON	AAQ-9308
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	5, Century Market Outside Prem Darwaja, Ahmedabad, Gujarat-380002
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	February 18, 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Vinit Nagar 818, Shivalik Satyamev, Bopal-Ambli Cross Road, Bopal, Ahmedabad, Gujarat-380058 Email: ipvinitnagar@gmail.com Telephone No: 02717-416007 IP Registration No.: IBBI/IPA-002/IP-N01223/2023-2024/14297 AFA: AA2/14297/02/311226/204162
8.	LAST DATE FOR SUBMISSION OF CLAIMS	March 20, 2026

Notice is hereby given that **Kay Kay Foods LLP** has commenced voluntary liquidation on **February 18, 2026**.

The stakeholders of **Kay Kay Foods LLP** are hereby called upon to submit a proof of their claims, on or before March 20, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



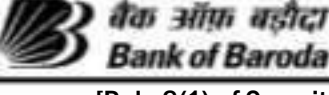
Vinit Nagar

Liquidator of Kay Kay Foods LLP

Date: February 19, 2026

Place: Ahmedabad

 DEBTS RECOVERY TRIBUNAL-II (Ministry of Finance, Government of India) 3rd Floor, Bhikubhai Chamber, 18, Gandhi Kung Society, Opp. Deepak Petrol Pump, Ellisbridge, Ahmedabad - 380006.		Outward No. 350/2026
O.A. 394/2024	Exb. No. A/06	
NOTICE THROUGH PAPER PUBLICATION		
HDFC BANK LTD.	APPLICANT	
VERSUS		
DIPAKKUMAR RAMESHBHAI HINGARAJIYA	DEFENDANT	
To,		
(1) DIPAKKUMAR RAMESHBHAI HINGARAJIYA		
ADULT, OCCU, SELF EMPLOYED, 545 NAVYA FALIYA, DEGAM CHIKHLI, NAVSARI, NR. KHODIYAR TEMPLE, CHIKLI, NAVSARI - 396530		
(2) PRAVINKUMAR DHIRUBHAI AHIR		
ADULT, OCCU, SELF EMPLOYED, AHIRWAS, THALA, NEAR WATER TANK, CHIKHLI, NAVSARI - 396521.		
WHEREAS the above named applicant has filed the above referred application in this Tribunal.		
1. WHEREAS the service of Summons / Notice could not be effected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.		
2. Defendant are hereby directed to show cause as to why the Original Application Should not be allowed.		
3. You are directed to appear before this Tribunal in person or through an Advocate on 04.03.2026 at 10.30 a.m. and file the written statement / Reply with a copy thereof furnished to the applicant upon receipt of the notice.		
4. Take notice that in case of default, the Application shall be heard and decided in your absence.		
GIVEN UNDER MY HAND AND SEAL OF THE TRIBUNAL ON THIS 17th DEC., 2025		
PREPARED BY M.	CHECKED BY	SECTION OFFICER

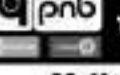
 Bank of Baroda Dantali Branch, Anand - 388480, Dist. Anand.	
[Rule 8(1) of Security Interest (Enforcement) Rules, 2002]	
POSSESSION NOTICE (For Immovable Property)	
Whereas,	
The undersigned being the authorized officer of the BANK OF BARODA, under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05.12.2025 calling upon the borrowers Mrs Komal Priteshkumar Panchal and Mr Pritesh Chandrakantbhai Panchal to repay the amount mentioned in the notice being Rs.73,08,790/- (Rupees Seventy Three Lakh eight Thousand Seven Hundred ninety Only)+interest+other charges as on 05.12.2025, together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment, within 60 days from the date of receipt of the said notice.	
The borrower having failed to repay the amount, notice is hereby given to the above mentioned borrower and the public in general that the undersigned has taken possession of the property described therein below in exercise of powers conferred on him under sub section (4) of section 13 of the said Act read with rule 8 of the security Enforcement Rules, 2002 on this 12th day of February of the year 2026.	
The borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank of Baroda, Dantali Branch for an amount of Rs.73,08,790/- (Rupees Seventy Three Lakh eight Thousand Seven Hundred ninety Only)+interest+other charges and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment.	
The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
Description of the Immovable Property	
Non Agricultural Residential Property situated at Shree Vatika RANGAIPURA, Ta. Pettad, Dist. Anand, bearing Block / Survey No. :32, Hec.0.54.63 Are (Hec.0.52.61 Are + Hec. 0.02.02 kharabo i.e. Hec.0.54.63 Are.) i.e. 5463.00 sq.m N.A. Land palkee Plot No. 7, Area Adm. 88.24 sq.m. ∓ 102.04 sq.m. unshared land area ∓ Plot No. 8, Area Adm. 88.24 sq.m. ∓ 102.04 sq.m. unshared land along with constructed house property thereon. Total sellable area of land 384.56.	
Plot No. 7 Bounded by: East by : Plot No. 8, West by: Block No. 33 after left margin, North by: Plot No. 6 after left margin, South by: 6 mtr. wide society's internal road after left margin	
Plot No. 8 Bounded by: East by: Plot No. 9, West by: Plot No. 7, North by: Plot No. 5 after left margin, South by: 6 mtr. wide society's internal road after left margin	
(Mr. VISHNU PATHAK)	
Date: 12.02.2026, Place: Pettad	
Chief Manager/Authorised Officer	

 PROFECTUS CAPITAL	
Registered and Corporate Office address: B/17, 4th Floor, Art Guild House, Behind Phoenix Marketcity Mall, Lal Bahadur Shastri Marg, Kurla (West), Mumbai, 400070.	
SALE NOTICE (BY PRIVATE TREATY) [Rule 8 (5) and (6) read with Rule 9(1) of Security Interest (Enforcement) Rules 2002]	
Subject: Intimation for the sale of the Property at Property No. 3 All that piece and parcel of (1) Shop No. 19, Shop No 20, Shop No 21 which is mentioned.	
Ref. Your Loan account No. PLPBAHM0013752.	
On your failure to repay the dues demanded vide notice issued under Sec.13(2), the Authorized Officer had attempted to sell the Immovable assets described in the Schedule herein through auction on 01st January 2024 and on 22nd February 2024 and on 02nd January 2026 by following the process laid down under the captioned Act and Rules made thereunder.	
You are aware that we have taken the possession of subject property on 17th November 2023 mortgaged to us by way of deposit of title deeds as security for the loan availed by you.	
You are also aware that we had proceeded for sale of the said property by inviting tenders through the auction on 01st January 2024 and on 22nd February 2024 and on 02nd January 2026. To our dismay we did not receive any bid/ tender for the said property at or above the reserve price and auction became unsuccessful for want of bidders.	
Now we have received an offer to purchase the subject property in private treaty/ quotation from parties dealing secured assets for an amount of Rs. 55,00,000/- (Rupees Fifty Five Lakhs only). You are hereby offered a last opportunity to make the outstanding payment of Rs. 4,46,52,852.00/- (Rupees Four Crore Forty Six Lakhs Fifty Two Thousand Eight Hundred and Fifty Two Only) out-standing as on 07.07.2023 towards the said account, within a period of 15 days from the date of this letter, failing which Secured Creditor (PCPL) would be compelled to accept the aforesaid offer and proceed further with the sale transaction.	
Please take note that on sale of the said property through Private Treaty/ Quotation, the deficit amount after adjusting the sale proceed against the total outstanding would be payable by you. This notice is being issued without prejudice to the PCPL's right and remedies including the appropriate legal proceeding (Civil & Criminal) to be initiated before the appropriate court and / or tribunal for recovery of the aforesaid outstanding amount.	
Name of the Borrower & Co-Borrowers: 1. M K FASHION HUB PRIVATE LIMITED, (Borrower), 2. RIYA M KHLNANI (Co-Borrower), 3. MANISH PRAKASHLAL KHLNANI (Co-Borrower)	
Schedule of Property (Description of Immovable Secured Assets): All that piece and parcel of (1) Shop No. 19, (As Per Plan) Shop No. 19, (As Per Scheme) Ground floor, Adm. 30.06 Sq. Mtrs. Build up Area and Adm. 28.00 Sq. Mtrs. Carpet Area and Adm. 21.48 Sq. Mtrs. Undivided and Share (2) Shop No. 20 (As Per Plan) Shop No. 20, (As Per Scheme) Ground floor, Adm. 29.52 Sq. Mtrs. Build up Area and Adm. 28.28 Sq. Mtrs. Carpet Area and Adm. 24.37 sq. Mtrs. Undivided and Share, (3) Shop No. 21 (As Per Plan) Shop No. 21, (As Per Scheme) Ground floor, Adm. 29.52 Sq. Mtrs. Build up Area and Adm. 28.28 Sq. Mtrs. Carpet Area and Adm. 24.37 Sq. Mtrs. Undivided and Share, total admeasuring 89.11 Sq. Mtrs. Build up Area and Adm. 84 Sq. Mtrs. Carpet Area and Adm. 73.55 Sq. Mtrs. Undivided land Share (As per Sale Deed No. 6531/2021) in the Scheme Known as a 'Ariya Business Zone' constructed by M/s. Shyam Buildcon a partnership firm, situated at: Survey No. 521/B Palki, S22, 523, 560 and 564, final plot No. 10/2 of T.P. No. 30 of Mouje: Asawa, Taluka: Asawa and District : Ahmedabad.	
Boundaries (As per Sale Deed No. 6531/2021) Shop No. A/19 South:- Shop No. A/20 Boundaries (As per Sale Deed No. 6531/2021) Shop No. A/20 North:- Shop No. A/19 South:- Shop No. A/21 Boundaries (As per Sale Deed No. 6531/2021) Shop No. A/21	
Place: Ahmedabad, Gujarat	Sd/- Authorised Signatory,
Date: 19/02/2026	PROFECTUS CAPITAL PRIVATE LIMITED

 Motilal Oswal Home Finance Limited CIN - U65922MH2013PLC248741 Regd. Office: Motilal Oswal Tower, Rahmatali, Sakari Road, Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025. C: 8291888988 Website: www.motilaloswal.com Email: inquiry@motilaloswal.com	
PUBLIC NOTICE	
Motilal Oswal Home Finance Limited ("MOHFL") (Earlier known as "Aspire Home Finance Corporation Limited") hereby gives notice to the borrowers namely SURESHBHAI BABUBHAI CHUDASAMA and PARVATIBEN SURESHBHAI CHUDASAMA (hereinafter collectively referred to as the "Borrowers") Loan Account No. LXSBOT00416-170040241 to remove their personal belongings/articles from the said Secured Asset being "All that part and parcel of property situated" ("Plot No.7 Paiki South Side Kalyanagar Opp.mahadev Temple Khas Road Nr Matawadi Walmiki Nagar Botad Plot No - 7 Paiki South Side, R.s No - 852/2, Kalyanagar Opposite, Mahadev Temple, Khas Road, Near Matawadi Walmiki Nagar, Botad, Bhavnagar, Gujarat - 364710") within a period of 7 days, the physical possession of which is with MOHFL in due compliance of the provisions of SARFAESI Act, 2002. The Borrowers are further informed that in the event the Borrowers fail to remove their personal belongings/articles from the said Secured Asset within the stipulated time period of 7 days, MOHFL shall be entitled and well within its right to dispose of the said personal belongings/articles in accordance with law inter-alia by holding public auction or obtaining quotations from the parties interested in buying the such assets.	
Date: 19.02.2026	For Motilal Oswal Home Finance Limited
Place: Gujarat	Sd/- Authorised Signatory

 Centrum Housing Finance Limited Corporate & Registered Office : Unit No. 801, Centrum House, CST Road, Vidyanageri Marg, Kalina, Santacruz (East), Mumbai - 400098. CIN No. U65922MH2016PLC273826	
POSSESSION NOTICE	
(As per Appendix IV read with rule 8(1) and rule 8(2) of the Security Interest Enforcement Rules, 2002)	
Loan Account No. AMDD24017596	
Whereas, the undersigned being the Authorised Officer of the Centrum Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated-29/11/2025 calling Jigarbhai Popatbhai Jegola upon as Borrower and Popatji Haraji Jegola and Madhuben Popatji Jegola as the Co-borrowers to repay the outstanding amount mentioned in the notice being Rs.972293/- (Rupees Nine lakh Seventy Two Thousand Two Hundred Ninety Three Only) along with contractual interest, penal interest, charges, costs etc. within 60 days from the date of the said notice.	
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 16th day of February 2026.	
The borrower, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Centrum Housing Finance Limited, for an amount of along with the contractual interest thereon and penal interest, charges, costs etc.	
The borrower's attention is invited to provisions of sub-section (8) of Section 13 of Act, in respect of time available, to redeem the secured assets.	
DESCRIPTION OF THE IMMOVABLE PROPERTY	
In The Rights, Piece And Parcel of Immovable Property Bearing Plot No. 100 (Municipal Tenement No. 10041770, Old Tenement No. 1770) Acm. 42 sqmts., bearing R.S.No. 35 paiki, C.S.No. 4066 Paiki, Sheet No. 54, Moje-Nava Deesa, Taluka-Deesa, Distt.-Banaskantha-385535, Gujarat. Boundaries:- East : House on Remaining land of Plot No. 100 paiki, West : House on Remaining land of Plot No. 99, North : 6.00 Mt. Internal Road, South : Common Plot land	
Date: 16-02-2026	Authorised Officer,
Place: Deesa	Centrum Housing Finance Limited

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE PARTNERS OF KAY KAY FOODS LLP	
1. NAME OF CORPORATE PERSON	Kay Kay Foods LLP
2. DATE OF INCORPORATION OF CORPORATE PERSON	October 30, 2019
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Ahmedabad.
4. LIMITED LIABILITY PARTNERSHIP IDENTITY NUMBER OF CORPORATE PERSON	AAQ-9308
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	5, Century Market Outside Prem Darwaja, Ahmedabad, Gujarat-380002
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	February 18, 2026
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Vinil Nagar 818, Shivaji Satsayev, Bopal-Ambli Cross Road, Bopal, Ahmedabad, Gujarat - 380058 Email: ipvinilnagar@gmail.com Telephone No: 027171416007 IP Registration No.: IBSI/IPA-002/IP-NO1223/2023-2024/14297 AFA: AA2/14297/02/311226/204162
8. LAST DATE FOR SUBMISSION OF CLAIMS	March 20, 2026
Notice is hereby given that Kay Kay Foods LLP has commenced voluntary liquidation on February 18, 2026.	
The stakeholders of Kay Kay Foods LLP are hereby called upon to submit a proof of their claims, on or before March 20, 2026, to the liquidator at the address mentioned against item 7.	
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.	
Date: February 19, 2026	Sd/- Vinit Nagar
Place: Ahmedabad	Liquidator of Kay Kay Foods LLP

 पंजाब नैशनल बैंक Punjab National Bank	
80: Memnagar (419200), Subhash Char Rasta, Memnagar, Ahmedabad- 380052 Tel.: 079-27435950, Email: bo4192@pnb.bank.in	
Appendix-IV [See Rule 8(1)]	
POSSESSION NOTICE (For immovable Property)	
Whereas The undersigned being the Authorized Officer of Punjab National Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 10.12.2025 calling upon the Borrowers/Guarantors/Mortgagors Mr. Yogesh Vipinchandra Vyas and Co-borrower Ms. Hemakshi Yogesh Vyas to repay the amount mentioned in the notice being Rs.13,55,818.21/- (Rupees Thirteen Lakh Fifty Five Thousand Eight Hundred Eighteen and Twenty One Paisa Only) as on 30.11.2025 payable with further interest and expenses until payment in full, within 60 days from the date of receipt of the said notice.	
The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on this 16th day of February, the year 2026.	
The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
The Borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank, for an amount of being Rs. 13,55,818.21/- (Rupees Thirteen Lakh FiftyFive Thousand Eight Hundred Eighteen and Twenty One Paisa Only) as on 30.11.2025 payable with further interest and costs thereon until payments/realization in full.	
DESCRIPTION OF THE PROPERTY/(S)	
Property bearing all the piece or parcel of immovable property being Tenament No. B-15, plot area Adm. 71 sq. mtrs. and construction area 65.36 sq. mtrs in the scheme known as "Tirthbhumi Tenament" of Tirthbhumi Association, Land bearing Survey No.513 situated and lying at Mouje/Village- Isanpur, Taluka Maninagar and Distt. Ahmedabad and Sub-District- Ahmedabad-5 (Narol) Owned by Mr. Yogesh Vipinchandra Vyas. The said Property is bounded as follows: East:- Marginal Open space and thereafter Tenament No.B/14, West:- Society Internal road and thereafter Tenament No.B/20, North:- Society Internal road and thereafter Tenament No.A/4, South:- Common Wall With Tenament No.B/16	
Date: 16.02.2026	Authorised Officer
Place: Ahmedabad	Punjab National Bank

 सेन्ट्रल बैंक ऑफ इंडिया सेन्ट्रल बैंक ऑफ इंडिया Central Bank of India		RAJKOT REGIONAL OFFICE : 1st Floor, BSNL Telephone Exchange, Opp. Jubilee Baug, Rajkot-360001 Mail ID : recoveryrajko@centralbank.bank.in		E-AUCTION / SALE NOTICE	
E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.					
Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described Immovable property mortgaged / charged to the secured creditor, the Symbolic Possession of which have been taken by the authorized officer of Central Bank of India, Secured creditors, will be sold on "As is where is", "As is what is" and "whatever is there" basis on 23.03.2026 for recovery of due to the Central Bank of India from Borrower(s) and Guarantor(s). The Reserve Price and earnest money deposit (EMD) is displayed against the details of respective properties.					
APPENDIX- IV-A [See proviso to rule 8(6)] Sale Notice for Sale of Immovable Properties on 23.03.2026					
Sr. No.	Name of the Borrowers/Guarantors /Mortgagers	Branch Contact Details	Demand Notice Date & Due Amount	Description of the Immovable Property	Reserve Price, EMD 10% & Bid Incremental Amount
01	Mr. Kiran Mubijbhai Parmar Mrs. Varshaben Kiranben Parmar - W/o Kiran Parmar (Legal Heir of Deceased Mr. Kiran Mubijbhai Parmar being borrower)	Mr. Amitabh Anand Chief manager, Gondal Branch Mob. 96876 90011	18.11.2025 Rs. 5,85,941/- Interest + Other Charges thereon	Residential Building Property in the name of - Mr. Kiranbhai Mubijbhai Parmar, S/o Mubijbhai Mahandbhai Parmar Gondal Lekh No. 9231 Dated : 21.11.1932, Paiky Resi. House - City Survey Ward No. 1, Sheet No. 11, City Survey No. 4215, Sheet No. 12, Bhagvatpara, Gondal. Area 256.03 Sq. Mtrs. Boundaries : North : Property C. S. No. 4214 Meas at that side Sq. Mt. 14.10 + 11.85, South : Bhagvatpara marg No. 25 Meas at that side Sq. Mt. 9.55 + Curvature Mt. 5.65, East : Property of C. S. No. 4213, 4216, 4217 & 4218 Meas at that side Sq. Mtrs. 8.40 + 8.30 +5.20 + 3.65 + 3.25, West : Bhagvatpara Street No. 12 Meas at that side Sq. Mt. 11.05	Rs. 15,57,000/- Rs. 1,55,700/- Rs. 25,000/- Symbolic
Date of E-Auction : 23.03.2026 • Time - 12.00 Noon to 5.00 PM with Auto extension of 10 Minutes Date of Inspection & Time : 18.03.2026 Between 12.00 Noon to 5.00 PM Last Date of Submission of EMD & Documents (Online) : 23.03.2026 upto 4.00 PM					
Bidder will register on website and upload KYC documents and after verification of KYC documents by the service provider, EMD to Be Deposited in Global EMD wallet through NEFT/RTGS/transfer (after generation of challan from) The auction will be conducted through the Bank's approved service provider "https://baanknet.com"					
E-auction will be held "As is where is", "As is what is" and "whatever is there" basis. For detailed terms and conditions please refer to the link provided in www.centralbankofindia.bank.in secured creditor or or auction platform (https://baanknet.com) baanknet Helpline No. Mo. 82912 20220					
STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002					
Borrowers/Guarantors/ Mortgagors are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.					
Date : 17.02.2026, Place : Gondal					
Sd/- Authorised Officer, Central Bank of India					

 बैंक ऑफ बड़ोदा Bank of Baroda		KALAWAD ROAD BRANCH : Kalawad Road, Kailashnagar, Rajkot - 1 Ph. No. : 0281 - 2433660, 2451368		ANNEXURE - I REDEMPTION NOTICE		Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).	
Date : 10.02.2026							
Dear Sir/ Madam,							
Whereas the Authorised Officer of the Bank of Baroda, Kalawad Road Branch :Kalawad Road, Kailashnagar, Rajkot - 1 being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice dated calling upon you being Borrowers (s) / Mortgagor (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.							
And whereas you have failed to repay the amount, the undersigned in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule.							
Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in Possession Notice served upon you to publication and registered post. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.							
Therefore you all are requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from publication of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from publication of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.							
Schedule of Secured Assets / Properties							
Sr. No.	Name of Borrower / Guarantor	Description of the Movable / Immovable Properties	Demand Notice Date	Possession Type	Possession Notice Date	Publication Date	
1	Mr. Keval Vinodbhai Uchhadiya (Borrower) - S/o Mr. Vinodbhai Chhaganbhai Uchhadiya Mr. Vinodbhai Chhaganbhai Uchhadiya (Co-Borrower) - S/o Shri Chhaganbhai Uchhadiya Mrs. Vilasben Vinodbhai Uchhadiya (Co-Borrower) - W/o Mr. Vinodbhai Chhaganbhai Uchhadiya	All the Piece & Parcel of the Property Residential Flat No. E 502 having built up area 32.89 Sq. Mtrs., 5th Floor, Wing - E, situated Vraj Villa Flats, Village : Vavdi, City : Rajkot, District : Rajkot, State : Gujarat- 360 001, belonging to Mrs. Vilasben Vinodbhai Uchhadiya. The Boundaries which are as under : North : Open to Sky and Margin, South : Passage and Flat No. E 504, East : Lift, Open to Sky and Margin and thereafter Govt. Waste Land, West : Open to Sky and Flat No. E 501	05.02.2025	Physical	01.02.2026	03.02.2026	
Date : 19.02.2026							
Place : Rajkot							
Note : Individual Redemption Notice under the Act was already sent through registered / speed post on available address of Borrower / Guarantor.							
Authorised Officer, Bank of Baroda							

 PARMAX PHARMA LIMITED Reg. off : Plot No. 20, Rajkot Gondal National Highway No.27, Hadamtala, Tal. Kotda Sangani, Dist. Rajkot (Gujarat) - 360311. INDIA (CIN: L24231GJ1994PLC023504 Web : www.parmaxpharma.com, E-mail - info@parmaxpharma.com)							
Extract of Unaudited Financial Results for the Quarter ended 31/12/2025							
(Rs. in Lakh)							
Sr. No.	Particulars	Quarter Ended 31/12/2025	Quarter Ended 30/09/2025	Quarter Ended 31/12/2024	Nine Months Ended 31/12/2025	Nine Months Ended 31/12/2024	Financial Year Ended 31/03/2025
	(Refer Notes Below)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total income from operations (net)	432.57	253.09	628.44	879.89	2337.82	2820.39
2	Net Profit / (Loss) for the period (before tax, Exceptional and / or Extraordinary items)	-73.19	-207.84	-39.45	-357.47	-59.92	-132.31
3	Net Profit / (Loss) for the period before tax (After Exceptional and / or Extraordinary items)	-73.19	-207.84	-39.45	-357.47	-59.92	-132.31
4	Net Profit / (Loss) for the period After tax (After Exceptional and / or Extraordinary items)	-73.19	-207.84	-39.45	-357.47	-59.92	-209.40
5	Total Comprehensive Income for the period	-73.19	-207.84	-39.45	-357.47	-59.92	-209.40
6	Equity Share Capital	374.13	374.13	374.13	374.13	374.13	374.13
7	Reserves (excluding Revaluation Reserve as shown in the balance Sheet of previous year)	0.00	0.00	0.00	0.00	0.00	0.00
8	Earning Per Share (before extraordinary items) (of Rs.10/- each) Basic EPS	-1.96	-5.56	-1.05	-9.55	-1.60	-5.60
	Diluted EPS	0.00	0.00	0.00	0.00	0.00	0.00
Note: The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites (www.bseindia.com) & on Company's website (www.parmaxpharma.com)							
Place : Hadamtala		For, Parmax Pharma Limited					
Date : 14 th February, 2026		sd/- Umang Alkesh Gosalia Managing Director Din No. : 05153830					

 Bandhan Bank		Regional Off.: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Fax: +91-79-26560649, Toll Free No.: 18002335300 Website: www.bandhan.bank.in	
AUCTION CUM TENDER FOR SALE NOTICE			
E-Auction Sale Notice for sale of Immovable assets under the SARFAESI Act, 2002 read with proviso to Rule 9(1) with reference to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.			
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable assets mortgaged/charged to the Bandhan Bank ("Secured Creditor"), the possession of which has been taken by the Authorized Officer of Bandhan Bank			

બોમ્બે ખાતે ઉચ્ચ ન્યાયાલયમાં ઓડિનરી ઓરીજનલ રિવિલ જ્યુરીકેશનમાં ૧૦૪ ઇન્દુમી એલિટલેશન (એલ) નં. ૪૬૬ અને ૨૦૨૬ (બીક પટ નવી, બીક પટ લેવાઈ) અધિશિલન નં. ૬૬૬ અને ૨૦૨૬ માં એમસિસલ એલ્યુકેશન ઓલિટલેશન નં. પર સને ૨૦૧૯ માં

McLEOD RUSSL

Iware

કોમેટ હોલ્ડિંગ

સહી/-

કંબજ નોટીસ